## GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

### LOK SABHA

# UNSTARRED QUESTION NO. 1316 ANSWERED ON MONDAY, DECEMBER 06, 2021/ AGRAHAYANA 15, 1943 (SAKA)

#### **UNGPs ON BUSINESS AND HUMAN RIGHTS**

#### **QUESTION**

1316. SHRI ANUBHAV MOHANTY:
Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the details of the 10 principles of United Nations Guiding Principles (UNGPs) on business and Human Rights that are currently part of our public sector companies;
- (b) which are the commitments that are most challenging for our public sector signatories:
- (c) whether the Government has made any provisions to support the companies to overcome such challenges; and
- (d) if so, the details thereof?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

- (a) to (d): The Guiding Principles on Business and Human Rights are based on the United Nation's "Protect, Respect, and Remedy" framework which is grounded on the recognition of:
  - i. State's duty to protect human rights
  - ii. Corporate responsibility to respect human rights
  - iii. Access to remedy

These Principles are merely a set of guidelines endorsed by the UN Human Rights Council to prevent, address and remedy human rights abuses committed in business operations.

As per input provided by the Department of Public Enterprises (DPE), Central Public Sector Enterprises (CPSEs) are independent board driven commercial entities functioning under the administrative control of their Ministries/ Departments and are regulated by respective statutes, rules and regulations. CPSEs are also governed by the rules, regulations as notified by the Government from time to time on ethical business practices, environment, labour, human rights etc. These rules and regulations safeguard and protect individual freedom, including human rights and have sufficient provisions for both non judicial as well as judicial redressal mechanisms which an aggrieved citizen or a CPSE employee is free to exercise on infringement of any of his/ her right(s).

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